

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

ERNAKULAM BENCH

O.A.362/93

DATE OF DECISION: 19.8.1993

1.	Supriya.A.	
2.	Susila K.G.	
3.	Sathi Devi K.	
4.	K.P.Sarala Devi	
5.	A.Leela	.. Applicants
Mr.R.Krishnan Nair		.. Advocate for the Applicants
vs.		
1.	Union of India, represented by the Secretary, Ministry of Defence, New Delhi.	
2.	Engineer in Chief, Kashmir House, Army H.O., DHQ PO, New Delhi.	
3.	Chief Engineer, Southern Command, Pune.	
4.	Chief Engineer, Navy, Naval Base, Cochin-4.	
5.	C.D.A(P), Allahabad.	.. Respondents
Mr.M.Mohamed Navaz, ACGSC ..		Advocate for the Respondents

CORAM:

THE HON'BLE MR.JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN

JUDGMENT

The short question in this application is whether applicants are entitled to 'relief' on family pension. That has been denied to them. Both sides agree, that the Division Bench decision of this Tribunal in O.A. 282/90 dated 25.11.91 governs this case. The Division Bench held that persons similarly situated are entitled to receive 'relief'. Following the Division Bench, it is declared that applicants are entitled to receive and respondents liable to pay relief on family pension to the applicants. The application is allowed and respondents are directed to pay the amounts withheld, to applicants within four months from today. No costs.

Dated the 19th August,1993.


Chettur Sankaran Nair

Vice Chairman